

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 114  
(IB)-271(ND)2018**

**Under Section: 9 of IBC.**

**In the matter of:**

M/s. Synergy Property Development Services Pvt. Ltd. ....**Applicant**  
Vs.

Pride Hotel Ltd. ....**Respondent**

**Order delivered on 01.11.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Ms. Pallavi Sengupta  
For the Respondent : Mr. Dhruv Gandhi, Mr. Mohammad Faizan  
Mr. Arhum Sayeed, Mr. Sumit Kumar, Advs.

**ORDER**

File is not traceable from the record department. Learned counsel for the applicant states that they have filed written statements. Learned counsel for the Corporate Debtor also seeks time to file written statements. Let the same be filed not more than five pages. List on 26.11.2019.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh

